

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 148
IB-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

v.

Era Infra Engineering

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code CIRP

Order delivered on 13.09.2019

Coram:

MR. P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Arijit Mazumdar, Ms. Akanksha, Advs.

For the Respondent: Mr. Gautam Singh, Mr. Karanveer Jindal, Advs.

For the RP: Mr. Krishendu Datta, Mr. Hitesh Kumar,
Ms. Pallavi, Advs.

For the Sus. Director: Ms. Manisha Chaudhary,
Mr. Mansumyer Singh, Advs.

ORDER

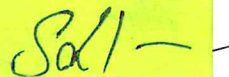
CA-1063(PB)/2019

Learned proxy counsel for the independent directors sought time having regard to the submissions made and time is granted.

List on 18.09.2019.

CA-1304(PB)/2019

Pleadings are completed for final hearing on 18.09.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(P.S.N. PRASAD)
MEMBER (JUDICIAL)